

23

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL: HYDERABAD BENCH : AT
HYDERABAD

O.A.No.478 OF 1997.

Dated:9-1-1998.

Between:

Smt.K.Venukumari

.. Applicant

and

1. The Telecom District Manager, Khammam.
2. The Chief General Manager, Telecommunications, A.P.Circle, Hyderabad.
3. The Chairman, Telecom Commission, New Delhi.
4. Union of India, represented by the Secretary to the Ministry of Finance, Secretariate, New Delhi.

.. Respondents

COUNSEL FOR THE APPLICANT(S): Mr.K.Venkateswara Rao

COUNSEL FOR THE RESPONDENT(S): Mr.V.Rajeshwara Rao

CORAM:

THE HON'BLE SRI R.RANGARAJAN, MEMBER (ADMN)

: O R D E R :

(PER HON'BLE SRI R.RANGARAJAN, MEMBER (ADMN))

Heard Sri K.Venkateswara Rao for the applicant and Sri V.Rajeshwara Rao for the respondents.

2. The applicant in this O.A. is the wife of one Sri Ch.Nagender, Transmission Assistant under the control of Respondent No.1. The

D

.....2

applicant is also working as Postal Assistant in the Head Post Office, Kothagudem, Khammam District and she was employed earlier to her marriage to the deceased. She was given family pension from 1-2-1988.

3. She has filed this OA for payment of Dearness Relief on Family Pension with effect from 1-2-1988, ie., the day from which the applicant was sanctioned Family Pension with all consequential benefits such as, arrears and other attendant benefits in terms of Judgment in O.A.No.303 of 1994, dated 11-3-1994.
4. It is not necessary for me to go into the contentions raised by the applicant and also the reply given by the respondents in this connection, as the Dearness Relief on Family Pension cannot be sanctioned as held by the Hon'ble Supreme Court, reported in 1995(1) Scale 9 UNION OF INDIA Vs G.VASUDEVAN PILLAI.
5. Hence the O.A. is liable only to be dismissed.
6. Accordingly, the O.A. is dismissed. No costs.



(R.RANGARAJAN)
MEMBER (ADMN)

Dated: this the 9th day of January, 1998

Dictated in the Open Court


D.R.

.. 3 ..

Copy to:

1. The Telecom District Manager, Khammam.
2. The Chief General Manager, Telecommunications, A.P.Circle, Hyderabad
3. The Chairman, Telecom Commission, New Delhi.
4. Secretary to the Min.of Finance, Secretariat, New Delhi.
5. One copy to Mr.K.Venkateswara Rao,Advocate,CAT,Hyderabad.
6. One copy to Mr.V.Rajeswara Rao,Addl.CGSC,CAT,Hyderabad.
7. One copy to D.R(A),CAT,Hyderabad.
8. One duplicate copy.

YLKR

42/98
8

TYPED BY
COMPARED BY

CHECKED BY
APPROVED BY

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
HYDERABAD BENCH HYDERABAD

THE HON'BLE MR. BURANGARAJAN : M(A)

AND

THE HON'BLE MR. B. S. JAI PHAMESHWAR :
M(J)

DATED: 9/1/98

ORDER/JUDGMENT

M.A./R.A./C.A. NO.

in
Q.H.NO. 478 /97

ADMITTED AND INTERIM DIRECTIONS
ISSUED

ALLOWED

DISPOSED OF WITH DIRECTIONS

DISMISSED

DISMISSED AS WITHDRAWN

DISMISSED FOR DEFAULT

ORDERED/REJECTED

NO ORDER AS TO COSTS.

II COURT

YLKR

केन्द्रीय प्रशासनिक अदिकरण
Central Administrative Tribunal

DISPATCH

27 JAN 1998

हैदराबाद न्यायपीठ
HYDERABAD BENCH